

**OFFICE OF PRINCIPAL CHIEF CONSERVATOR OF FORESTS,
HARYANA**

VAN BHAWAN, PLOT NO. : C-18, SECTOR - 6 PANCHKULA TEL NO.: +91 172 2563988, FAX : +91 172 2583158

No.: PS/PCCF/1009

Dated : 26.11.2022

To

The Registrar General
National Green Tribunal
New Delhi.

Sub.: Compliance report in order dated 10.10.2022 by Hon'ble NGT in OA No. 362/2022 titled as Aravalli Bachao Citizens Movement Vs UoI & Ors.

The Hon'ble National Green Tribunal in order dated 10.10.2022 in OA No. 362 of 2022 Aravalli Bachao Citizens Movement Applicant Vs Union of India & Ors. wherein Hon'ble NGT has directed as under:-

"17. The PCCF (HoFF), Government of Haryana and Member Secretary, State PCB are also directed to file reports giving information regarding complaints in respect of illegal mining received by them and action taken on the same by way of statements in tabular form with reference to the aspects of (i) date of receipt of complaint, (ii) action taken on the complaint, and (iii) information given to the Police/Mining Department."

In compliance of the order of the Hon'ble National Green Tribunal the status report of the complaints received and the action taken by Forest Department is hereby submitted for consideration.

Encl. As above.



Principal Chief Conservator of Forests (HoFF),
Haryana, Panchkula.

**STATUS REPORT IN THE MATTER OF ARAVALLI BACHAO
CITIZENS MOVEMENT V/S UNION OF INDIA AND OTHERS IN OA NO.
362/2022 IN COMPLIANCE OF ORDER DATED 10.10.2022 PASSED BY
THE HON'BLE TRIBUNAL.**

In reference to matter cited above the applicant Aravali Bachao Citizens Movement in their application has submitted before the Hon'ble NGT that the applicant organization, after becoming aware that illegal sand and stone mining has been taking place in various locations of Aravali Range in the districts of Faridabad, Gurugram and Nuh in the State of Haryana in violation of various judicial orders and laws, have undertaken field visits during the period of March, 2021 to March, 2022 and during the site visit has found illegal mining is happening in 16 locations and has prayed that respondent no 2-6 be directed to take steps to stop illegal sand and stone mining in the locations mentioned in the applications along with other areas where mining is taking place. The applicant has prayed for direction by NGT to respondent no 2, 4 and 6 to undertake restoration activities in the above mentioned area and plantation of native species in the region and any other action required. The applicant has further prayed that the NGT may direct the State Government to take strict action against the responsible officials who failed to take steps to stop illegal mining of sand and stone and impose appropriate fine and penalty and constitute an independent Aravali protection authority which looks at the protection of the entire Aravali range across the 4 states as one ecosystem and takes action to protect it from further degradation and to pass any other order that may deem fit to the facts and circumstances of the instant case.

2. That this Hon'ble Tribunal has passed order dated 10.10.2022 in the above said Original Application and at para 17 of the said Order the Hon'ble Tribunal has, inter alia, directed the Principal Chief Conservator of Forests (HoFF) to file status report regarding complaints of illegal mining received by the Forest Department and the action taken on the complaints. The relevant portion of the operative part of the same is as under:-

"17. The PCCF (HoFF), Government of Haryana and Member Secretary, State PCB are also directed to file reports giving information regarding complaints in respect of illegal mining

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received by them and action taken on the same by way of statements in tabular form with reference to the aspects of (i) date of receipt of complaint, (ii) action taken on the complaint, and (iii) information given to the Police/Mining Department.

18. Reports be filed by the DGP, Haryana, Director, Mining and Geology, Government of Haryana, PCCF (HoFF), Government of Haryana and Member Secretary, State PCB within four weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.”

3. It is stated that Forest Department has authority to act upon the incidences of illegal mining that take place in Forest areas. Complaints received pertaining to areas outside forests are forwarded to other appropriate departments. The summary of complaints received in the Forest Divisions of Nuh, Gurugram and Faridabad are as under:

Sr.No.	Name of Forest Division	No. of complaints received	Action taken by Forest Department	Complaints forwarded to Mining/ Police Dept.	Remarks
1.	Nuh	11	49 Forest Offence Reports were issued and subsequently 26 No. of PC Cases submitted in Environment Court Faridabad.	In 8 No. of complaints FIR was registered with Police Deptt. and 2 complaints were sent to Mining Deptt. for further action.	In most of the cases due to Forest Department being vigilant there have been issuance of Forest Offence reports. Since the offences are of recurring nature therefore several FOR's have been issued for offence of illegal mining or transportation in Aravalli Hills in a

					village.
2	Gurugram	7	9 Forest Offence Reports issued and 8 PC Cases submitted in Environment Court Faridabad.	4 complaints forwarded to Police Deptt. for further action.	In some of the cases due to Forest Department being vigilant there have been issuance of Forest Offence reports. Since the offences are or recurring nature therefore several FOR's have been issued for offence of illegal mining or transportation in Aravalli Hills in a village.
3	Faridabad	4	In 2 cases Forest Offence Reports have been issued. In 2 cases mining activity was not noticed during inspection.	In one case information was received from Police Deptt.	

The detailed reports of complaints received and action taken thereof by the Divisional Forest officers is enclosed herewith from Annexure (I to III) in tabulated form.

The report is placed before the Hon'ble National Green Tribunal for consideration.

Place: Panchkula
Date: 25.11.22


(Jagdish Chander)
Principal Chief Conservator of Forests (HoFF),
Haryana, Panchkula.

Information regarding complaints in respect of illegal mining in Nuh Forest Division

S.N	Date of receipt of complaint	Action taken on the complaint	Whether information to Police/ Mining department
1.	24.5.2021	<p>The Complaint was regarding illegal mining activities and felling of green trees in newly constructed road from Notki to Tizara</p> <p>Even before the complaint was received, the Forest department had initiated action by issuing Forest Offence Reports(FORs)vide FOR No. 065/0522 Dt. 07.02.2019 and FOR No. 070/0522 Dt. 27.03.2019</p> <p>Prosecution case submitted in the Special Environment Court, Faridabad which are under process as below: PC No. 02 FPJ/2018-19 and PC No. 09 FPJ/2019-20</p>	---
2.	06.04.2021	<p>The Complaint was regarding Illegal passing of Dumpers/Trucks in Basai Meo, PLPA Sec 4 & 5 regarding.</p> <p>Even before the complaints were received, the Forest department has been keeping vigil and has registered FIR's against offenders in Firozpur Jhirka Police Station.</p>	<p>Yes, Following FIRs were registered:-</p> <p>FIR No. 0131 Dt. 22.03.2021, FIR No. 0124 Dt. 19.03.2021, FIR No. 0016 Dt. 08.01.2017, FIR No. 0301 Dt. 23-12-2016, FIR No. 0260 Dt. 04.11.2016.</p>
3.	06.04.2021	<p>1. The Complaint was regarding check on illegal mining, illegal paths and mining activities. In response to the complaint, the illegal paths were dug up and access closed.</p> <p>2. The Complaint was regarding check on illegal mining activities, illegal paths and Illegal passing of Dumpers/Trucks at Bassai Meo to Nangal Village. In response to the complaint, the illegal paths were dug up and access closed.</p> <p>3. The Complaint was regarding check on illegal mining activities, illegal paths and Illegal passing of Dumpers/Trucks at Chapra Chotra. In response of the complaint, a FIR registered against offenders in Firozpur Jhirka Police Station.</p>	--
4.	21.10.2021	<p>The complaint was to take action against Illegal mining & felling In village Panchayat Basai Meo. In response an FIR was lodged against accused in the Firozpur Jhirka Police Station.</p>	FIR No. 0131 Dt. 22.03.2021
5.	19.04.2022	<p>The Complaint was regarding Illegal mining and cutting of trees in village Jhimrawat</p> <p>Action was initiated before complaint was received as</p>	---



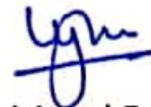
S.N	Date of receipt of complaint	Action taken on the complaint	Whether information to Police/ Mining department
		<p>department is vigilant. Forest Offence Report No. 093/18 Dt. 18.04.2022 and No. 094/18 Dt. 18.04.2022 were issued. Departmental field staff continued patrolling the area and issued Forest Offence Reports as under:-</p> <p>FOR No. 095/18 Dt. 20.04.2022, FOR No. 096/18 Dt. 25.04.2022, FOR No. 097/18 Dt. 25.04.2022, FOR No. 098/18 Dt. 27.04.2022, FOR No. 099/18 Dt. 27.04.2022, FOR No. 100/18 Dt. 27.04.2022, FOR No. 001/20 Dt. 17.05.2022.</p> <p>Prosecution case submitted in the Special Environment Court, Faridabad which are under process as below:</p> <p>PC No. 21 FPJ/2022-23, PC No. 10 FPJ/2022-23, PC No. 08 FPJ/2022-23, PC No. 11 FPJ/2022-23, PC No. 09 FPJ/2022-23, PC No. 22 FPJ/2022-23, PC No. 18 FPJ/2022-23, PC No. 23 FPJ/2022-23, PC No. 20 FPJ/2022-23.</p>	
6.	01.03.2022	<p>The complaint was against illegal mining & illicit felling in village Khedli Kalan</p> <p>Action was initiated and Forest offence Report No. 091/18 Dt. 14.03.2022 and No. 092/18 Dt. 14.03.2022 were issued.</p> <p>Cases were compounded under section 68 of Indian Forest Act, 1927 vide CC no. 02 FPJ 2022-23 and CC no. 01 FPJ 2022-23.</p>	---
7.	21-02-2022	<p>Complaint was regarding illegal mining and illegal felling, in the Hills of village Hathangaon, Aminabad and its adjoining areas in Tehsil Punhana District Nuh.</p> <p>The mining area mentioned in this complaint is not in the jurisdiction of Forest Department.</p>	Sent to mining Department for further necessary action
8.	23-02-2022	<p>Complaint regarding illegal mining and illegal felling, in the Hills of village Hathangaon, Aminabad and its adjoining areas in Tehsil Punhana District Nuh.</p> <p>The mining area mentioned in this complaint is not in the jurisdiction of Forest Department.</p>	Sent to mining Department for further necessary action
9.	25.07.2022	<p>The complaint was received from Arawali Bachao Organisation complaint regarding:-</p>	
		<p>1. Illegal mining in Arawali Hills near Police Station in Tauru Block.</p>	--

S.N	Date of receipt of complaint	Action taken on the complaint	Whether information to Police/ Mining department
		In the specified place indicated with GPS coordinates in the complaint, no illegal mining activity was found.	
		<p>2. Bissar Abkarpur Village.</p> <p>In the specified place indicated with GPS coordinates, it was found during inspection that this area is in jurisdiction of Gurugram district. However there had been incidences of mining in area near to the place indicated and Forest department having vigilant had issued Forest Offence Report against the offenders as under: FOR No. 29/0536 dated 06.01.2021, FOR No. 48/0547 dated 27.12.2019, FOR No. 86/0536 dated 25.01.2021.</p> <p>One case was compounded under section 68 of Indian Forest Act, 1927 vide CC No. 102 of 2020-21. Other two have been submitted for prosecution in the Special Environment Court Faridabad as under: PC No. 25 N of 2020-21, PC No. 23 N of 2022-23.</p>	--
		<p>3. Illegal mining in Palla Village in Nuh Block.</p> <p><i>In the specified place indicated with GPS coordinates, it was found during inspection that this area is a private property. However there had been incidences of mining in area near to the place indicated and Forest department being vigilant had issued Forest Offence Report against the offenders as under:-</i></p> <p>FOR No. 68/525 dated 04.12.2018, FOR No. 69/525 dated 04.12.2018, FOR No. 73/525 dated 04.12.2018, FOR No. 76/525 dated 21.12.2018, FOR No. 77/525 dated 27.12.2018, FOR No. 01/14 dated 19.11.2021, FOR No. 02/14 dated 19.11.2021, FOR No. 03/14 dated 30.12.2021, FOR No. 04/14 dated 30.12.2021, FOR No. 05/14 dated 30.12.2021, FOR No. 06/14 dated 30.12.2021, FOR No. 07/14 dated 30.12.2021, FOR No. 08/14 dated 30.12.2021.</p> <p>Prosecution case submitted in the Special Environment Court, Faridabad which are under process as below:</p> <p>PC No. 01 N of 2019-20 PC No. 02 N of 2019-20 PC No. 04 N of 2019-20</p>	--

S.N	Date of receipt of complaint	Action taken on the complaint	Whether information to Police/ Mining department
		PC No. 07 N of 2019-20 PC No. 08 N of 2019-20 PC No. 35 N of 2022-23 PC No. 36 N of 2022-23 PC No. 82 N of 2021-22 PC No. 83 N of 2021-22 PC No. 84 N of 2021-22 PC No. 85 N of 2021-22 PC No. 86 N of 2021-22 PC No. 87 N of 2021-22	
		<p>4. Illegal mining in Arravali Hills near Meoli village</p> <p>In the specified place indicated with GPS coordinates, it was found during inspection that this area belongs to Bai village and there is no mining activity or mining pits found on the aforesaid indicated place. However there had been incidences of mining in area near to the place indicated and Forest department being vigilant had issued Forest Offence Report against the offenders as under:</p> <p>FOR No. 01/11 dated 07.02.2022, FOR No. 02/11 dated 07.02.2022, FOR No. 03/11 dated 07.02.2022, FOR No. 04/11 dated 08.02.2022, FOR No. 11/11 dated 12.02.2022, FOR No. 12/11 dated 12.02.2022, FOR No. 13/11 dated 13.02.2022, FOR No. 14/11 dated 12.02.2022, FOR No. 100/553 dated 04.02.2022.</p> <p>Cases were compounded under section 68 of Indian Forest Act, 1927 vide CC No. 67 of 2021-22, CC No. 68 of 2021-22, CC No. 69 of 2021-22, CC No. 70 of 2021-22, CC No. 72 of 2021-22, CC No. 73 of 2021-22, CC No. 74 of 2021-22, CC No. 75 of 2021-22, CC No. 79 of 2021-22.</p>	--
		<p>5. Hirwari Bawanteri area of Alipur Tigra Block.</p> <p>In the specified place indicated with GPS coordinates, it was found during inspection that there is no mining activity or mining pits found on the aforesaid indicated place. However there had been incidences of mining in area near to the place indicated and Forest department being vigilant had issued Forest Offence Report against</p>	--



S.N	Date of receipt of complaint	Action taken on the complaint	Whether information to Police/ Mining department
		<p>the offenders as under:</p> <p>FOR No. 004/527 dated 13.12.2017 FOR No. 002/527 dated 21.11.2017</p>	
		<p>6. Illegal mining in Aravalli Hills in Baghola village of Alipur Tigra Block</p> <p>In the specified place indicated with GPS coordinates, it was found during inspection that these coordinates belongs to Hirwari. Forest department having vigilant and nearby to this place 11 number Forest Offence Reports were issued and one FIR had been registered in Police Station Firozpur Jhirka against offenders of illegal mining. Details of Forest Offence Reports are as under:</p> <p>FOR No. 13/527 dated 23.04.2018, FOR No. 14/527 dated 23.04.2018, FOR No. 15/527 dated 23.04.2018, FOR No. 77/530 dated 16.12.2020, FOR No. 18/530 dated 16.12.2020, FOR No. 90/529 dated 24.12.2021, FOR No. 45/019 dated 18.04.2018, FOR No. 46/019 dated 18.04.2018, FOR No. 91/529 dated 24.12.2021.</p>	<p>FIR No. 0456 dated 03.11.2017 registered in Firozpur Jhirka Police Station</p>



Divisional Forest Officer,
Nuh

**Information regarding complaints in respects of illegal mining
(O.A. No. 362/2022)
Gurugram Forest Division**

S.No.	Date of receipt of complaint	Action Taken on complaint	Whether information to Police/Mining department
1	29.06.2020	The Complaint was received from Praveen, Forest Guard; In-charge Gairatpur Bas beat regarding illegal mining in the Gairatpur Forest Area. A Forest Offence Report for illegal mining activity was issued vide FOR No. 081/0497 dated 09-12-2020 and the prosecution case was filed for in the Special Environment Court, Faridabad vide PC No. 11-S/2020-21.	RFO Sohna sent a complaint to SHO Badshahpur for necessary action vide letter o. 103-S dt. 29.06.2020
2	16.09.2020	The complaint was received regarding illegal mining and tree cutting from Ex Sarpanch Sacche Ram S/O Sh. Mannu. A Forest Offence Report issued FOR No. 044/0496 dated 14-10-2020 and the prosecution case was filed for in the Special Environment Court, Faridabad vide PC No. 09-S/2021-22	---
3	28.05.2021	The complaint was received from Sh. H.S. Khatana through DC Gurugram regarding Illegal Mining for commercial purpose in village Rithoj, H.No. 169 and felling of trees by land mafia endangering wild life and depleting water table in Tehsil Sohna, Gurugram The violation was known prior to the receipt of complaint and the Forest Department being vigilant had issued Forest Offence Reports (FORs) as under:- FOR No. 029/0496 dated 24-06-2019, FOR No. 053/0496 dated 17-05-2021, FOR No. 022/0497 dated 23-08-2019. Subsequently, the prosecution cases were filed in the Special Environment Court vide:- PC No. 05-S/ 2019-20, PC No. 13-S/2021-22, PC No. 08-S/2019-20.	-----



S.No.	Date of receipt of complaint	Action Taken on complaint	Whether information to Police/Mining department
4	08-07-2021	<p>The Complaint was received from Aravalli Bachao Citizen Groups against illegal mining in Aravallis</p> <p>The violation was known prior to the receipt of complaint and the Forest Offence Report (FOR) had been issued vide FOR No. 087/0497 dated 08-06-2021 and the prosecution case was filed in the Special Environment Court vide PC No. 04-S/2021-22</p>	RFO Sohna sent a complaint to SHO Badshahpur vide letter no. 141-S dt. 08.06.2021
5	31.03.2022	<p>The complaint was received from Smt Jyoti Raghvan, Managing Trustee, Aravali Bachao Movement, Malibu Town, Sohna Road, Gurugram through CCF(South),Gurugram.</p> <p>A Forest Offence Report (FOR) was issued vide FOR No. 021/0506 dated 25-07-2022 and the prosecution case was filed in the Special Environment Court vide PC No. 8-S/2022-23</p>	---
6	17.06.2022	<p>Mining officer, Gurugram wrote for registration of FIR against illegal mining of stone in Village Gairatpur Bas in Gair Mumkin Pahad area. A Forest Offence Report (FOR) has also been issued vide FOR No. 021/0506 dated 25-07-2022.</p>	DCP (South),Gurugram was requested vide letter no. 3455G dated 04-08-2022 to take action against the offenders
7	29.07.2022	<p>Complaint by Range Forest Officer, Sohna against Sh Balram, S/O Uday Chand, R/O Gairatpur Bas for obstructing in official duties of checking illegal mining and making threats to his life.</p> <p>A Forest Offence Report (FOR) has also been issued for illegal mining vide FOR No. 011/0501 dated 27-07-2022. The case is has been filed for prosecution in the Special Environment Court vide PC. No. 11-S/2022-23.</p>	The Complaint was sent to SHO Bhondsi vide letter No. 305-307-S Dated 28-07-2022 for taking strict action against the offenders.


 Divisional Forest Officer
 Gurugram

Information regarding Complain of illegal mining (Forest Division, Faridabad) year 2018-2022 (as on 18-11-2022)

S.No.	Date of Receipt of Complaint	Action taken on the complaint	Whether information given to Police department
1	15.04.2021 & 15.03.2022	Complaints received for Illegal mining in Faridabad districts of Haryana in violation of the directions of the Hon'ble Supreme Court and other relevant laws in the force. Bhardwaj Lake, for which complaint of mining received, is in village Anangpur, area of which is closed under section 4 of PLPA,1900. On inquiry no mining activity was noticed. Patrolling in the area was increased to prevent any instances of mining in the area.	No
2	13.04.2021,	Complaint received from Azane Mujjahid S/o Sh. Faruk R/o Village Dhoj, district Faridabad regarding illegal mining and felling of trees. During inspection it was found that illegal mining has been done and two number of kikar trees were illegally felled. For illegal felling of trees Forest Offence Report No. - 012/0464 had been issued against the offenders. For illegal mining Police Department and Mining Department has also taken action.	Complaint received from Police department
3	03.04.2022	Complaint received from Sh. Sarvadaman Oberoi by mail for illegal mining and construction in village Ankhir. During inquiry it was found that construction of boundary has been done using mined stones. Forest Offence Report No. - 027/0453 has been issued against the violators. Wall has been demolished.	No.


Deputy Conservator of Forests,
Faridabad.

Endst No. 814

Dated 21.11.2022

A copy is forwarded to CCF, SC, Gurugram in reference to their email dated 18.11.2022 for information and necessary action please.


Deputy Conservator of Forests,
Faridabad